

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No.100/93

Shri A.C. Lankeshwar

... Applicant.

V/s.

General Manager,
Central Railway
Bombay V.T.

Union of India through
respondent No.1.

... Respondents.

CORAM: Hon'ble Shri Justice M.S. Deshpande, Vice Chairman
Hon'ble Shri N.K.Verma, Member (A)

Appearance:

Shri E.R.Naik, counsel
for the applicant.

ORAL JUDGEMENT.

DATED: 28.1.94

(Per Shri M.S. Deshpande, Vice Chairman)

By the order dated 5.11.93 the respondents were directed to produce the seniority list which was circulated around 1988. The respondents have not been produced the same. Shri Naik had sought for an adjournment on 22.11.93 for amending the application but the amendment has not been carried out so far and he again prays for further time. In view of the reasons given and on the basis of which the applicant wants to apply for the benefit, which was given to Shri Kale, has also not been produced. The promotion which is being sought was only on adhoc basis. Having regard to the circumstances placed on record, we see no merit in the application. The application is dismissed.

N.K.Verma

(N.K.Verma)
Member (A)


(M.S. Deshpande)
Vice Chairman

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